

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 119
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.....Petitioners/Applicant

v.

M/s. Advance Navotpad Surfactants Ltd.

.....Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016, CIRP

Order delivered on 08.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):

Mr. H.S. Kohli, Adv. for RP

For the Respondent(s):

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ORDER

CA-132(PB)/2019

A copy of the paper book has been furnished to Mr. Pankaj Seth, counsel for the respondent-non applicant-1 & 2. Reply be filed within ten days with a copy in advance to the counsel opposite.

Ld. Counsel for the applicant-RP states that the service has been effected on respondent No. 3 which has refused to accept the service and therefore, this is good service and respondent No. 4 & 5 have also been served by email which have not bounced. The service is complete on the aforesaid respondent.

Bailable warrants be issued against the persons on the addresses disclosed by RP :-

The details are as under:-



1. Mr. Subhash Kumar,

E-117, Ganesh Nagar, Pandev Nagar Complex,

Delhi-110092

2. Mr. Satish Chandra Sharma, Phogri, Nagaur,
Rajasthan-341303.

Also at:

61/59, Pratapnagar Housing Board Sanganer, Jaipur,
Rajasthan-302029

3. Mr. Suresh Kumar,
Guwani Narnaul, Mahendragarh,
Haryana-123001.

The DCP, Delhi is directed to execute theailable warrants on the aforesaid persons at the aforesaid addresses and accept surety in the sum of Rs. 25,000/- with two-sureties of equal amount. The report be submitted at the earliest.

List on 27.02.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(PRADEEP R. SETHI)
MEMBER(TECHNICAL)